

FORM A- Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
SINGH MEDICARE INSTITUTE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SINGH MEDICARE INSTITUTE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8 th May, 1998
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U85110WB1998PTC087120
5.	Address of the registered office and principal office (if any) of corporate debtor	263/3 GT Road (South), Howrah, West Bengal - 711102, India
6.	Insolvency commencement date in respect of corporate debtor	30 th November, 2023
7.	Estimated date of closure of insolvency resolution process	28 th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Sneh Maheswari Registration No. - IBBI/IPA-001/IP-P01751/2019-2020/12691 AFA No: AA1/12691/02/051024/106063 AFA Validity: 5.10.2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 9N, Block A, New Alipore, Kolkata – 700053 Email – sneh.maheswari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 9N, Block A, New Alipore, Kolkata – 700053 Process Email id: singhmedicare.ibc@gmail.com
11.	Last date for submission of claims	14 th December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench at Kolkata has ordered the commencement of a corporate insolvency resolution process of **SINGH MEDICARE INSTITUTE PRIVATE LIMITED** on 30th November, 2023.

The creditors of **SINGH MEDICARE INSTITUTE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14th December, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class ____ in Form CA- NA

Submission of false or misleading proofs of claim shall attract penalties.

Sneh Maheswari

Name and Signature of Interim Resolution Professional : Sneh Maheswari
Date and Place : 2.12.2023, Kolkata

I, Sankar Kumar Rathi son of Munnalal Rathi residing at Bachurdoba, PO & P.S. - Jhargram, Dist. - Jhargram shall henceforth be known as Shankar Kumar Rathi. That Sankar Kumar Rathi and Shankar Kumar Rathi is same and one identical person vide affidavit before I.D. Judicial Magistrate 1st Class at Jhargram dated 23.11.2023

The Bhagirathi Co-operative Milk Producers' Union Limited
invites E-Tender for Annual Non Comprehensive Maintenance of AMCUs vide Tender Id: 2023_BCMPU_612307_1. For details visit <https://wbenders.gov.in>.

e-Tender
Sealed e-tenders is hereby invited from the eligible bidders in connection with the execution of 54 (Fifty four) nos of works. The details of the NIT No. 71/2023-24, 72/2023-24 & 73/2023-24 is available in the district website <https://murshidabad.gov.in/> also available in the website <http://wbenders.gov.in> online-inviting-notice-no-71/23-24, 72/23-24 & 73/23-24.
Sd/-
Addl. Executive Officer
Murshidabad Zilla Parishad

FORM A - Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SINGH MEDICARE INSTITUTE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SINGH MEDICARE INSTITUTE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	8th May, 1998
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110WB1998PTC087120
5. Address of the registered office and principal office (if any) of corporate debtor	263/3 GT Road (South), Howrah, West Bengal - 711002, India
6. Insolvency commencement date in respect of corporate debtor	30th November, 2023
7. Estimated date of closure of insolvency resolution process	28th May, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Sneha Maheswari Registration No. - IBB/PA-001/PP-10175/2019-2020/12691 AFA No: AA/12691/02/05/1024/106063 AFA Validity: 5.10.2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 9N, Block A, New Alipore, Kolkata - 700053 Email - sneha.maheswari@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - 9N, Block A, New Alipore, Kolkata - 700053 Process Email id: singhmedicare.ibc@gmail.com
11. Last date for submission of claims	14th December, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench at Kolkata has ordered the commencement of a corporate insolvency resolution process of SINGH MEDICARE INSTITUTE PRIVATE LIMITED on 30th November, 2023. The creditors of SINGH MEDICARE INSTITUTE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14th December, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-NA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional : Sneha Maheswari Date and Place : 02.12.2023, Kolkata

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR DAMANI INFRACON PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT KOLKATA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

1. Name of the corporate debtor along with PAN & CIN / LLP No.	DAMANI INFRACON PRIVATE LIMITED PAN - AAFCM138F CIN - UT2020WB2027PTC13899
2. Address of the registered office	P-32, Kabra Industrial Estate, Phase-I D D House, 1st Floor, Kolkata - 700107, West Bengal, India.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Poly Park, Dhulagiri, Howrah, West Bengal - 711302
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by e-mailing at damani.crp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing at damani.crp@gmail.com
10. Last date for receipt of expression of interest	22nd December, 2023
11. Date of issue of provisional list of prospective resolution applicants	1st January, 2024
12. Last date for submission of objections to provisional list	6th January, 2024
13. Date of issue of final list of prospective resolution applicants	16th January, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st January, 2024
15. Last date for submission of resolution plans	20th February, 2024
16. Process email id to submit Expression of Interest	damani.crp@gmail.com

Kanchan Dutta
Interim Resolution Professional
Damani Infracon Private Limited (Under CIRP)
IP Reg. No.: IBB/PA-001/PP-P00202/2017-18/10391
AFA Valid till: 12.11.2024
Registered Address:
Chatterjee International Centre, 14th Floor, Flat No-13A, 33A, J.L. Nehru Road, Kolkata - 700071, West Bengal.
Email - kanchan@igrs.in
Correspondence Address:
Chatterjee International Centre, 17th Floor, Flat No-13A, 33A, J.L. Nehru Road, Kolkata - 700071, West Bengal.
Email - damani.crp@gmail.com

Place: Kolkata
Date: 02.12.2023

PSPCL Punjab State Power Corporation Limited
(Regd. Office: PSEB Head Office, The Mall Patiala-147001)
Corporate Identity No.: U40109PB20105SGC033813
Website: www.pspcl.in (Contact No. 96461-22185)

Tender Enquiry No. 300/SS(D)-356/Spare Dated: 30.11.2023
By CE/ Substation Design/ TS Organization, PSPCL, C-1, Shakti Vihar, Dyalpur, Patiala invites E-tender for For Design, Manufacture, Testing, Supply And Delivery (F.O.R. Destination at any place in Punjab) of different type of Fire Fighting equipment for various Sub Stations in PSPCL.
For detailed NIT & Tender Specification please refer to <https://eproc.punjab.gov.in> from 04.12.2023 (11:00 AM onwards).
NOTE: Corrigendum & amendments, if any, will be published only online at <https://eproc.punjab.gov.in>

C 661/23 76155/12/2457/2023/30236

NIT NO- SIM/19/EO/2023-24, SIM/20/EO/2023-24
It is here by invited by the E.O., Simlapal for Tender of 4 (four) nos Schemes details will be available from the office of the undersigned in working days or in the website [www.wbenders.gov.in](http://wbenders.gov.in) and www.bankura.gov.in
Sd/-
Executive Officer
Simlapal Panchayat Samity
Simlapal, Bankura

E-Tender Notice
e-Tender is invited by the undersigned for 6 serials in NIT for Building works under MDW fund N.I.E.T. No.-05/HBDO/MDW/2023-24. Documents and other details is available in the website wbenders.gov.in. The date of submission for all the Tenders are from 30.11.2023 to 13.12.2023 up to 14.00 hours. Further, contact with the office of the undersigned for any queries in the office hours.

Abridged E-Tender Notice
Tender for eNIT No. - 5065/ B.D.O., dated- 01.12.2023 of Block Dev. Officer, Balurghat Dev. Block is invited by the undersigned. Last date of submission is 15.12.2023. The details of eNIT may be viewed & downloaded from the website of Govt. of West Bengal <http://wbenders.gov.in> & viewed from office notice board of the undersigned during office hours.
Sd/-
B.D.O.

TENDER NOTICE
Tender is being invited for the Civil & Electrical works details which is available from 23.11.2023 at <http://wbenders.gov.in>.
Tender reference number 06/15th/PA/123-24
Last date of application- 06.12.2023 AT 3 PM
Sd/-
Prodhnan Paikpara GP
Lalgola Murshidabad

EAST COAST RAILWAY
Tender Notice No. 53/ET/SBP/ENG/2023-24 Date: 22.11.2023

(1) e-Tender No. 37-eT-SDENC-SBP-23
Name of the work: PWAY AND OTHER ALLIED WORKS IN CONNECTION WITH PSR REMOVAL OF CURVE NO. 3 UP AT KM. 686/11 TO 686/35 B/W BALANGIR-DEOGAON ROAD IN SAMBALPUR-TITLAGARH SECTION OF SAMBALPUR DIVISION.
Approx cost of the work: ₹78,51,936.97, Bid Security: ₹1,57,100/-
(2) e-Tender No. 38-eT-SDENC-SBP-23
Name of the work: PWAY AND OTHER ALLIED WORKS IN CONNECTION WITH PSR REMOVAL OF CURVE NO. 31 DN & 32 DN AT KM. 586/4 TO 586/4 BETWEEN GODBHAGA-ATTABIRA IN SAMBALPUR-TITLAGARH SECTION OF SAMBALPUR DIVISION.
Approx cost of the work: ₹92,98,338.52, Bid Security: ₹1,86,000/-
(3) e-Tender No. 39-eT-SDENC-SBP-23
Name of the work: PWAY AND OTHER ALLIED WORKS IN CONNECTION WITH PSR REMOVAL OF CURVE NO. 65 DN AT KM. 663/38 TO 664/16 BETWEEN LOISINGHA-BALANGIR IN SAMBALPUR-TITLAGARH SECTION OF SAMBALPUR DIVISION.
Approx cost of the work: ₹1,15,18,176.79, Bid Security: ₹2,30,300/-
(4) e-Tender No. 42-eT-SDENC-SBP-23
Name of the work: REPAIRS TO DAMAGED WATER PIPELINE AT RESIDENTIAL BUILDINGS UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/ SETTLEMENT/ SAMBALPUR IN SAMBALPUR DIVISION.
Approx cost of the work: ₹1,10,81,909.65, Bid Security: ₹2,21,639.90/-
Completion Period of the work: 06(Six) Months (for Sl. No. 1, 2 & 3) and 09(Nine) Months (for Sl. No. 4).
Date & time of Tender Closing: 18.12.2023 at 1500 hrs.
No manual offer sent by Post/Courier/ Fax or in person shall be accepted against such e-Tender even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-Tenders is available in website www.reps.gov.in
The tenders/bidders must have Class-III Digital Signature Certificate and must be registered or IREPS portal. Only registered tenderer/bidder can participate on e-tendering. All relevant papers must be uploaded at the time of participating on e-tendering as per instruction. Note: The prospective tenderers are advised to revisit the website 15 (fifteen) days before the date of closing of tender to note any changes/corrigendum issued for this tender.
Divisional Railway Manager (Engg.)
PR-830/023-24 Sambalpur

SBI SBI RACPC UTTARPARA (64100)
4th Floor, Regent Star Mall, Hooghly, West Bengal- 712232 E-MAIL: sbi.64100@sbi.co.in E-AUCTION SALE NOTICE

Authorised Officer Details: Name: Mrs. Sreeparna Roy, Mob.: 9674794309 E-mail: sreeparna.midya1@sbi.co.in
Sale Notice For Sale Of Immovable Properties [See Provision to rule 8(6)]
SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. The undersigned as Authorized Officer of State Bank of India has taken over possession of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large is informed that E-auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS" basis
DATE & TIME OF E-AUCTION: 03.01.2024 FROM TIME: 300 MINUTES FROM 11:00 A.M. TO 4:00 P.M. WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID.
Last date of making pre-bid EMD payment: Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre Bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information on the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 03.01.2024 for recovery of Rs. 22,67,061/- (Rupees Twenty Two Lacs Sixty Seven Thousand Sixty One Only) due as on 30.11.2023 plus future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges etc. due to the Secured Creditor from Mrs. Priyanka Paul Chowdhury, W/o Sri Abhra Paul Chowdhury, 79/1/1, S C Chatterjee Street, Radhu Housing Complex, Flat No. C-3 Post Office- Konnagar, District- Hooghly- 712235 & Krishna Kunj Apartment Vidyasagar Road, P.O.-Konnagar, P.S.- Uttarpara, Pin-712246. The Reserve Price will be: Rs. 21,40,000/-, the Earnest Money Deposit will be Rs. 2,14,000/- and Incremental Value will be Rs. 10,000/-.

Short description of the Immovable property
All that residential flat with Tiles Floor, being Flat No. A-3 on the 3rd Floor of the Building known as "Krishna Kunj" measuring covered area 591 Sqft corresponding to super built up area 709.2 Sq. ft. consisting of Two Bedrooms, One Living and Dining Space, One Kitchen, One Toilet, One W.C and One Balcony with undivided proportionate and impartible share and/ or interest in the land underneath the said building constructed on the property situated at Vidyasagar Road P.O. Nabagram, within the ambit of Nabagram Gram Panchayat, P.S.-Uttarpara, additional District Sub Registry Office Serampore now Uttarpara, in the District Hooghly. Property stands in the Name of Mrs. Priyanka Paul Chowdhury vide Deed No.-062100570 for the year 2017 registered Book-I, CD Volume Number 0621-2017, Page from 13843-13877.
Property Butted & Bounded By: On the North: Open Space; On the South: Flat No. B-1; On the East: Open Space; On the West: Stair Case, Lift, Lobby.
Date of Inspection: 22.12.2023

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website: www.sbi.co.in for Conducting the E-Auction process, please refer to the Link of M/s MSTC Ltd.: <https://mstccommerce.com/auCTIONhome/ibapi/index.jsp> & URL for prospective buyers: <https://ibapi.in>.

Date: 02.12.2023
Place: Uttarpara In case of any dispute the English version shall prevail
Authorized Officer
State Bank of India

बैंक ऑफ इंडिया Bank of India BOI
Relationship Based Banking
Howrah Zonal Office, Recovery Department, 5, BTM Sarani, 4th Floor, Kolkata-700001, Ph-0332262328/3533
Appendix-IV, Rule 8(1) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of the Bank of India under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the day mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the Bank of India for an amount mentioned hereunder and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Brief particulars of the secured property, borrower, Notice & dues etc.

Branch/Name & Address of the Account/ Borrowers/Guarantors	Description of the property	Secured Debt/ Amount Due	Date of Demand Notice & Date of Physical Possession
Branch- Howrah Name & Address of the borrower: Shri Nilay Sarkar Address: 11A, Chanchal Sarani, Santoshpur, Kolkata: 700075, West Bengal, India	Property 1: All that part and parcel of the Flat measuring super built up area 1430 sq.ft. situated at First Floor, Flat No: "A2", Block-A, North East side in B+G+4 storied building named "Sonnet Apartment" at Mouza: Bhatenda, J.L. No: 28, L.R. Dag No: 676, 679(P), L.R. Khatian No: 588, R.S. No: 50, Touzi No: 2998, P.S: Rajarhat, under Rajarhat-Bishnupur 1 No: Gram Panchayat, Dist: North 24 Parganas, Pincode: 700135, West Bengal, India. Bounded: On the North: By Open to Sky. On the South: By Flat No. A3. On the East: By Open to Sky. On the West: By Staircase, Lift and Flat No. A1. Property 2: All that part and parcel of the Flat measuring Super Built Up Area 1343 sq.ft. situated at Fourth Floor, Flat No: "D1", Block: "A", North West Side in B+G+4 storied building named "SONNET APARTMENT" at Mouza: Bhatenda, J.L. No: 28, L.R. Dag No: 676, 679(P), L.R. Khatian No: 588, R.S. No: 50, Touzi No: 2998, P.S: Rajarhat, under Rajarhat-Bishnupur 1 No: Gram Panchayat, Dist: North 24 Parganas, Pincode: 700135, West Bengal, India. Bounded: On the North: By Open to Sky. On the South: By Common Lobby and Staircase. On the East: By Lift and Flat No: D2. On the West: By Open to Sky.	Rs. 1,03,59,411.00 plus interest thereon	Date of Demand Notice: 16.08.2023 Date of Symbolic Possession: 29.11.2023

Date: 02.12.2023
Place: Howrah
Authorised Officer
Bank of India, Howrah Zone

IDBI Bank Ltd, IDBI House,
44, Shakespeare Sarani, 2nd Floor, Kolkata - 700017
CIN : L65190MH2004G0148838
APPENDIX IV (RULE 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorised Officer of IDBI Bank Ltd. Retail Recovery Department, 2nd Floor, 44, Shakespeare Sarani, Kolkata - 700017, under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice on the date mentioned against the accounts calling upon the Borrowers / Co-borrowers / Guarantors to repay the amount as mentioned against the account within 60 days from the date of receipt of the said notice. The Borrowers / Co-borrowers / Guarantors having failed to repay the amount, notice is hereby issued to the Borrowers / Co-borrowers / Guarantors and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against the accounts. The Borrowers / Co-borrowers / Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of IDBI Bank Ltd. IDBI House, 2nd Floor, 44, Shakespeare Sarani, Kolkata - 700017, for the amounts mentioned below plus applicable interest & costs / charges thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Borrower / Co-Borrower / Guarantor's Name	1) Date of Demand Notice 2) Date of Possession 3) Claim amount as per Demand Notice	Description of the Immovable Property
1.	Borrower : Mahuya Dutta	1) 06.06.2023 2) 30.11.2023 3) Rs. 49, 89,360.00 as on 09.03.2023 and interest, cost and charges thereon.	Apartment/Residential Flat bearing No. 3/ GC1, G (Ground) floor, super built-up area approximately 1431 (One Thousand Four Hundred Thirty One) square feet, in the Block - 3 in the complex named "Mount Hill Essence" (Said Complex) at Kalabera, Kamarnan, Post Office Rajarhat Bishnupur, Kolkata - 700135, Police Station Rajarhat, within the limits of the Rajarhat Bishnupur O.I. Gram Panchayat, District North 24 Parganas, constructed upon ALL THAT piece and parcel of land measuring 259 (two hundred and fifty nine) decimal equivalent to 156 (one hundred and fifty six) cotah 11 (eleven) chitack and 5 (five) square feet comprised in R.S. Dag Nos. 317, 386, 387, 388, 389, 390, 391, recorded in various R.S. Khatian Nos. 577, 578, 1034 Mouza - Kalabera, J.L. No. 30, Touzi No. 100, within the jurisdiction of Police Station Rajarhat, A.D.S.R. Bidhannagar (Salt Lake City), within the limits of Rajarhat Bishnupur 1 No. Gram Panchayat, District North 24 Parganas and butted and bounded as follows : On the North : By Dag No. 391 and 315; On the East : By R.S. Dag Nos. 316 and 318; On the South : By R.S. Dag Nos. 389, 326 and 379; On the West : Panchayat Road (20 feet).
2.	Borrower : Nabanita Gupta	1) 12.06.2023 2) 29.11.2023 3) Rs. 1, 27, 59,057.00 as on 09.12.2022 and interest, cost and charges thereon.	Property - 1: All that piece and parcel of the self-constructed residential Flat measuring about super built-up area 1050 Sq. Ft. more or less, on the Third Floor (Marble), South - West Facing, in Block 'A', and along with Two Open Car Parking Spaces measuring about 270 Sq. Ft. more or less on the Ground Floor of the G+V (Five) Storied Building, together with undivided proportionate share of land at the Kolkata Municipal Corporation Premises No. 237, N.S.C. Bose Road, P.O. - Naktala, P.S. - Jadavpur (now Netaji Nagar), under Ward No. 100, Borough No. X, Kolkata - 700047, in the District South 24 Parganas, constructed upon all that piece and parcel of homestead land measuring about 01 Bigha, 12 Cottahs, 08 Chittacks & 27 Sq. Ft. more or less, lying and situated at Mouza Naktala, J.L. No. 32, Touzi No. 56, Khatian no. 56, Khatian Nos. 199 & 278, DAG No. 86, 82 & 214, being the Kolkata Municipal Corporation premises No. 237, N.S.C. Bose Road, P.O. - Naktala, P.S. - Jadavpur (now Netaji Nagar), under Ward No. 100, Borough No. X, Kolkata - 700047, in the District South 24 Parganas, Sub-Registry Office at Alipore, is butted and bounded in Four Sides as Under : On the North : By Netaji Subhas Chandra Bose Road; On the East : By Tolly Ghetto Complex; On the South : By Tolly Canal, Metro Railway; On the West : By Tolly Residential Complex, House of D. Ghosh and UCO Bank. Property - 2: ALL THAT piece and parcel of the One-self-constructed residential Flat measuring about super built-up area 1350 Sq. Ft. more or less, on the Third Floor (Marble), South-East Facing, in Block 'A', and along with Two Open Car Parking Spaces measuring about 270 Sq. Ft. more or less on the Ground Floor of the G+V (Five) storied building, together with undivided proportionate share of land at the Kolkata Municipal Corporation Premises No. 237, N.S.C. Bose Road, P.O. - Naktala, P.S. - Jadavpur (now Netaji Nagar), under Ward No. 100, Borough No. X, Kolkata - 700047, in the District South 24 Parganas, Sub-Registry Office at Alipore, is butted and bounded in Four Sides as follows : On the North : By Netaji Subhas Chandra Bose Road; On the East : By Tolly Ghetto Complex; On the South : By Tolly Canal, Metro Railway; By the West : By Tolly Residential Complex, House of D. Ghosh and UCO Bank.
3.	Borrower : Panther Sports Company Legal Heir of Proprietor of Panther Sports Company : Geeta Julka	1) 01.09.2023 2) 29.11.2023 3) Rs. 25, 56,201.59 (Rupees Twenty Five Lakh Fifty Six Thousand Two Hundred One and Fifty Nine Paisa Only) due as on 01.06.2023 and Rs. 5, 65,562.00 (Rupees Five Lakh Sixty Five Thousand Five Hundred Sixty Two Only) due as on 05.06.2023 and interest, cost and charges thereon.	ALL THAT piece and parcel of one shop room on the Ground Floor with cemented flooring measuring an area of 233 Sq.Ft. more or less super built up area situated in the three storied building of 50 years old in the Premises No. 9A, Indraya Road, P.S. - Bhanuapur, Kolkata - 700025, out of the said first schedule, together with the undivided impartible proportionate share of interest of the said premises Ward No. 72, and the said shop room is Butted and Bounded as follows : On the North : Premises No. 9A; On the South : 16' ft. wide Kail Mohan Banerjee Lane; On the East : Premises No. 9A, On the West : Premises No. 9A, Constructed upon all that piece and parcel of 3094.84 Sq.Ft. area on the Three Storied building including the shop room, bed rooms, dining space, latrine, passage situated in the premises no. 9A, Indraya Road, P.S. - Bhanuapur, District and Addl. District, Sub - Registry Office at Alipore being butted and bounded as follows : On the North : 9C Indraya Road; On the South : 16' ft. wide Kail Mohan Banerjee Lane; On the East : 16' ft. Indraya Road; On the West : Kail Mohan Banerjee Lane.

Date : 02.12.2023, Place : Kolkata
Sd/- Authorised Officer, IDBI Bank Ltd.

TATA CAPITAL FINANCIAL SERVICES LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN : U67100MH2010PLC210201

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
(APPENDIX IV-A) [See Proviso to Rule 9(1)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002. (Rules)
Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) and Mortgagee that the below described immovable property mortgaged/charged to the Secured Creditor, the symbolic possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Limited, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder

Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Total Amount Outstanding	Reserve Price and Earnest Money Deposit (EMD)	Date and Time of Property Inspection	Date & Time of Sale by E-Auction	Last date & time for submission of EMD & KYC
1. Gupta Corporation Private Limited (Borrower) 2. Mr. Padmesh Gupta (Guarantor) 3. Mrs. Anuradha Gupta (Guarantor) 4. Gupta Infrastructure (India) Private Limited (Mortgagor)	1. Description of the Plot on which Units as described below are mortgaged: All that piece or parcel of land measuring 23.082 Square Metres (Approximately 5.70 acres) situated at part of Kharsa No.515 of Village Rajpur Khas, P. H. No. 106A, and Kharsa No.117/2, 136/1 of Village Pandri and Patwari Halka No. 109 within Shahid Hemulkani Ward No.35 of MC, Raipur City Tehsil and District -Raipur (C.G.) and bounded as under:- On or towards North : Reserved Land, On or towards South : Proposed 50 Metres wide Road, On or towards East : 18 Metres wide Road and Apex Bank, On or towards West : 24 Metres wide road Description of Unit/Property Mortgaged :- 1. The Shopping area on the first floor measuring 15,334.50 square feet (Shop No.121) being the chargeable area available on the first floor and the Hotel Block measuring 25,693.43 square feet including the passages/corridors corresponding to Hotel Block being the chargeable area available on third floor in the said mall situated on the said plot more particularly defined in as above. 2. The Shopping area on the first floor measuring 11,546.03 square feet (Shop No.112B) being the chargeable area available on the first floor in the said mall situated on the said plot more particularly defined in as above	Rs.146,41,629.13 (Rupees One Hundred Forty Six Crore Fifty Two Lacs Sixty Two Thousand Nine Hundred and Thirteen and Seventy Five Paisa Only) as on 5th June 2023 together with further interest, costs, charges, etc. from 6th June 2023 till realization	Reserve Price Rs. 11,00,00,000/- (Rupees Eleven Crores Only) EMD Rs. 1,10,00,000/- (Rupees One Ten Lakhs Only)	Any working day between 10 am to 5 pm, on or before 19th December 2023 with prior appointment with Authorised officer Mr. Subhash Topo, Mob. No. 88796 05610	20th December 2023 from 2.00 PM to 6.00 PM 10.00 AM to 06.00 PM	19th December 2023 from 10.00 AM to 06.00 PM

Known liabilities/encumbrances related to mortgaged property if any: Demand Notice from Raipur Development Authority and Raipur Municipal Corporation along with other common maintenance expenses, Annual Ground Rent, Municipal Tax & Insurance Charges, the details of which can be enquired with the Authorised Officer of TCFSL.
The online auction will take place on the website of e-auction agency M/s. e-Procurement Technologies Pvt. Ltd. (Auctontiger) <https://sarfaesi.auctiontiger.net>
For any further clarifications with regards to inspection, terms and conditions of the auction of submission of tenders, kindly contact Tata Capital Financial Services Limited, Authorized Officer, Mr. Subhash Topo at Email - subhash.topo@tatacapital.com and Mobile No. 88796 05610. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.
For detailed terms and conditions of the sale, please refer to the link provided in <https://bit.ly/3N7ld66> Secured Creditor's website i.e. www.tatacapital.com.
This is also a mandatory notice of 15 days as per the provisions of SARFAESI Act, 2002 read with Rule 9(1) of the Rules to the Borrower/Guarantor(s)/Mortgagor informing them about holding of sale on aforesaid date.
Date: 2nd December 2023
Place: Raipur
Sd/- Authorised Officer,
For TATA CAPITAL FINANCIAL SERVICES LIMITED

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Stressed Assets Management Large (SAML)
Kolkata Branch, 14, India Exchange Place, 1st Floor
Indian Bank Building, Kolkata - 700 001
E-mail : samlkolkata@indianbank.co.in
Ph. No. : (033) 2231 1471

SALE NOTICE FOR SALE OF IMMOVABLE ASSETS

APPENDIX - IV - A [See Proviso to Rule 8(6) & 9(1)]
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Indian Bank (erstwhile Allahabad Bank), SAM Large Kolkata Branch (Secured Creditor), will be sold on "As is where is basis", "As is what is basis", and "Whatever there is basis" on 20.12.2023 for recovery of Rs. 2,53,73,357.44 (Rupees Two Crore Fifty Three Lac Seventy Three Thousand Three Hundred Fifty Seven and Paise Forty Four only) as on 29.03.2022 plus further interest, costs, other charges and expenses from 30.03.2022 thereon (except Rs. 57,91,500.00 deposited on 25.10.2023) of payment for Indian Bank (erstwhile Allahabad Bank), SAM Large Kolkata Branch (Secured Creditor) from M/s. Maa Muktareshi Rice Mill (Borrower), Railway Station Road, Rasulpur, P.O. - Memari, P.S. - Memari, Distt. - Purba Bardhaman, Pin - 713 151, West Bengal.
The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Sl. No.	a) Name of Account / Borrower b) Name of the Branch	Detailed Description of Immovable Assets	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Asset ID e) Encumbrance on Assets f) Type of Possession
1.	a) 1. M/s. Maa Muktareshi Rice Mill (Borrower) Railway Station Road, Rasulpur, P.O. - Memari, P.S. - Memari, Distt. - Purba Bardhaman Pin - 713 15			

